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DISTRICT CONSUMER DISPUTES REDRESSAL COMMISSION, MANDYA

Near DC Office, Court Complex, Mandya 571401. Ph:08232-222100

No. MDC/Admn./19/2020-21

Dated 22.06.2022

NOTIFICATION

(Empanelment of Mediators)

In pursuance of the provisions made under Section 75 of the Consumer Protection Act, 2019, Consumer Protection (Mediation) Rules, 2020 and Consumer Protection (Mediation) Regulations, 2020, to empanel the list of Mediators in Mandya District Consumer Disputes Redressal Commission, applications are hereby invited from the eligible candidates who are having the following eligibility criteria:

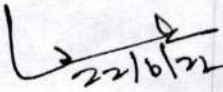
- 1) Retired Judges of Supreme Court of India;
- 2) Retired Judges of the High Court;
- 3) Retired District and Sessions Judge, Retired Additional District and Sessions Judge or other retired members of the higher judicial services of the state;
- 4) Retired member of Consumer Commission;
- 5) Retired judicial officers having experience of not less than 10 years;
- 6) Advocate with a minimum experience of 10 years;
- 7) The mediators empanelled with the Mediation Cell of the High Court or District Court;
- 8) A person having experience of at least 5 years in mediation or conciliation;
- 9) Experts or other professionals with at least 15 years experience or retired senior bureaucrats or retired executives.

2. As per Regulation 4 of the Consumer Protection (Mediation) Regulations 2020, the candidates who are coming under the following criteria are disqualified for applying for the post of Mediator:

- 1) A person who has been adjudged as insolvent;
- 2) A person against whom criminal charges involving moral turpitude are framed by a criminal court and are pending;

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- 3) A person who has been convicted by a criminal court for any offence involving moral turpitude;
 - 4) A person against whom disciplinary proceedings have been initiated by the appropriate disciplinary authority and are pending or have resulted in a punishment.
3. The fee for Mediators shall be paid as per Regulation 8 of Consumer Protection (Mediation) Regulations, 2020.
 4. The Committee headed by the President and Members of the Mandya District Consumer Commission will select the suitable candidates to empanel the list of Mediators to conduct the Mediation at the premises of the Mandya District Consumer Commission, after looking into their eligibility with respect to the capacity of resolving the consumer disputes as per Consumer Protection (Mediation) Rules and Regulations.
 5. The candidates who are having the above eligibility criteria and who are wilfully interested to work as Mediator at Mandya District Consumer Disputes Redressal Commission shall apply in the prescribed format on or before 31.07.2022, 5.00 PM., to the President, Mandya District Consumer Disputes Redressal Commission, Near DC Office, Court Complex, Mandya-571401, either in-person or through Registered Post.
 6. The prescribed application form shall be downloaded from the website: <http://ksdrc.karnataka.gov.in>
 7. The applications received after the last date and time, will not be considered and the same will be rejected.

 22/6/22

President
District Consumer Disputes
Redressal Commission, MANDYA.

Copy to:

- 1) The Registrar cum Administrative Officer, Karnataka State Consumer Disputes Redressal Commission, Bangalore.
- 2) The Asst. Director, Dept. of Information and Public Relations, Mandya, with a request to publish in all the newspapers.
- ✓ 3) The Registrar, District and Sessions Court, Mandya, with request to place this notification in the notice board.
- 4) The President and Secretary, Bar Association, Mandya, with a request to place this notification in the notice board
- 5) Office copy.